

**CHAPTER XXVI****Mode of Recording Evidence in Civil Cases**

1. Upon the hearing of any suit or matter in Court or before a Judge, the evidence of each witness, examined, shall be taken down in English by or in the presence and under the Superintendence of the Judge or one of the Judges.

Such evidence shall be taken down ordinarily in narrative form when in long hand and in the form of question and answer, when in shorthand, by such officers of the Court as may be appointed for the purpose.

2. When evidence is taken down in shorthand the shorthand writer shall make a transcript thereof ; shall sign both the shorthand note and the transcript, and shall certify that the former is a correct records of the evidence, and the later is a correct transcript of the former.

The shorthand note and the transcript shall form part of the record of the case.

3. Exhibit marks on documents and material objects shall be written by the Peskar of the Court and signed by the Judge or one of the Judges.

-----